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Prices (St.)
[Shri Vasant Sathe].

availability of funds, the C.C.I. is not able to make any purchases. So, these is a complete collapse of cotton prices....(interruptions) I agree with you that your authority cannot be eroded. Will you assure us a discussion on this issue under your powers?

MR. DEPUTY-SPEAKER: If the Speaker has said, as Shri Madhu Dandavate now says, that the question is serious and so there should be a discussion in this House, which has now been reinforced by Shri Sathe, I think due note should be taken. But you cannot expect me off hand from the Chair to say that there should be a discussion. After all. this would be taken note of, along with the other things that would be there. Let the Speaker decide it.

SHRI VASANT SATHE: You can at least say this deserves discussion. That much can fall from your lips, in view of the urgency of the matter.

MR. DEPUTY-SPEAKER: I think I have said that much.

SHRI VASANT SATHE: The Cotton Corporation has no funds.... (interruptions).

MR. DEPUTY-SPEAKER: Shri Madhu Dandavate has said so. You have also pointed out the urgency and the seriousness of the situation. Now I can see at least one dozen members on both sides of the House getting up on this. Therefore, this itself is an earnest of the seriousness....

SHRI VASANT SATHE: Now the Minister of Parliamentary Affairs is here. Will you allow a discussion? ... (interruptions).

MR. DEPUTY-SPEAKER: I cannot violate the rule. I have accepted the seriousness of the thing. I have mentioned it. I have also said that if the members are so exercised over this, then it must be serious and, therefore, it deserves a discussion. But, do not go beyond that.

भी मचु लिमये (बांका) : मेरी एक प्रार्थना सुन लीजिये टैक्सटाइल मिल्स नेशने-लाईजेशन बिल चर्चा के लिये था रहा है....

MR. DEPUTY-SPEAKER: Do not have a discussion on this.

ूंशी सबु लिसये: मैं डिस्कशन नहीं कर रहा हू, बल्कि सुझाव दे रहा हूं कि मंत्री जी उस समय चर्वा के समय हाजिर रहें धौर बीच में हम लोगों के द्वारा काटन के बारे में जो बातें की जायेगीं उनका जबाब दे।

15.39 hrs.

REPRESENTATION OF THE PEO-PLE (AMENDMENT) BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. DEPUTY-SPEAKER: Shri Atal Bihari Vajpayee and Shri S. M. Banerjee to oppose the introduction of the Bill.

Shri Atal Bihari Vajpayee—not here; Shri S. M. Banerjee.

PROF. MADHU DANDAVATE (Rajapur): Sir, knowing the Business Advisory Committee's decision and agenda, as Mr. Limaye said, it is probable that we will not be able to find time. As Mr. Sathe suggested, if discussion is not possible, at least a Calling Attention should be admitted... (Interruptions).

^{*}Published in Gazette of India Extraordinary, Part II, Section 2, dated 21st November, 1974.

MR. DEPUTY-SPEAKER: Nothing more will go on record. All this will not go on record.

(Interruptions) **

I know all of us are beaten by some bugs at one time or another. But I never knew that the cotton bug was so strong with you!

Shri Banerjee.

SHRI S. M. BANERJEE (Kanpur): Mr. Deputy Speaker, Sir, I rise to oppose the Representation of the People (Amendment) Bill....

(Interruptions)

MR. DEPUTY SPEAKER: Mr. Patel, will you allow the House to go on? It is very strange that you get so much excited. What is this? Kindly cooperate. Will you please allow the House to go on? The business before the House is: Mr. Gokhale has moved for leave to introduce a Bill to amend the Representation of the People Act, and Mr. Banerjee is on his legs to oppose it.

SHRI S. M. BANERJEE: Sir, I rise to oppose the Representation of the People (Amendment) Bill as introduced by Shri H. R. Gokhale, and I would request you to hear me and then ask Mr. Gokhale to give his explanation as to why the Ordinance was issued, why this Bill is being brought. You will recall, Sir, on the very day when a copy of the Ordinance was being laid on the Table of the House, myself and other members of this House belonging practically to all the Opposition parties opposed it. This Bill seeks to replace the Ordinance.

You will recall, Sir, this was done immediately after the judgment of the Supreme Court in the recent case of Kanwar Lal Gupta vs. A. N. Chawla where the Supreme Court had held that any amount spent by the political parties would also be

Now I come to the Bill. This is what is said in the Statement of Objects and Reasons:

"However, in the recent case of Kanwar Lal Gupta vs. A. N. Chawla and others (Civil Appeal No. 1549 of 1972 decided on October, 1974), the Supreme Court has interpreted the aforementioned expression 'incurred or authorized' as including within its scope expenses incurred by a political party or other person referred to above. In view of the effect which such interpretation might have particularly with reference to the candidates against whom election petitions are pending, it became urgently necessary to clarify the intention underlying the provisions contained in section 77 of the Representation of the People Act, 1951..."

Certain recommendations of Chief Election Commissioner were referred to a Joint Committee. I was a member of that Committee; Mr. Vajpayee and many others were also members of that. For months together we considered those suggeselection tions, how the expenses could be minimised and how the corrupt practices could be ended. We had submitted a report after deliberations for 8 or 9 months, and we thought that that report would also be laid on the Table of the House. We have suggested certain changes by which the election expenses could be lessened and the law could be simplified further. We have suggested how the corrupt practices could be eliminated. But I am surprised that that has not seen the light of the day. They have not considered that at all. But immediately after the Supreme Court's judgment on the said case, to cover up certain

taken into account. I am not going into the merits of the Supreme Court judgment. But, immediately after the Supreme Court judgment, the Ordinance was promulgated.

^{**}Not recorded.

[Shri S. M. Banerjee]

cases which are pending before the election tribunal and High Courts, Ordinance was promulgated. Rightly or wrongly, an impression has gone round the country that this has been done to protect the Prime Minister against whom election petition is pending. I am telling you honestly, Sir. I am not making any exception. It has gone deep into the minds of the millions of people that this is simply to cover that. If the Prime Minister had done anything which may be considered as a corrupt practice or if any Member among us against whom an election petition is pending has done anything of that kind, we have to suffer for it. The hon Minister has said openly that he is prepared to discuss the entire question how election expenses should be brought down with the Opposition members. Then, what was the necessity for bringing this? I am only opposing this because this was brought with an ulterior motive It is a motivated piece of legislation and it should not have been brought and the President should not have used his discretion in favour of such a legislation and it is immoral to accept it.

श्री अटल बिहारी वाअपेची (ग्वालियर) उपाध्यक्ष महोवय, मैं इस विश्वेयक को पेस करने का विरोध करने लिये खड़ा हुआ हूं। मेरे विरोध का आधार संवैधानिक, राजनैतिक और नैतिक है। सकार ने सर्वोच्य न्यायलय हारा विये गये एक महत्यपूर्ण और ऐतिहासिक निर्णय को ताक पर रखने के सिये धध्यादेव निकालनेक अधिकार का बुरुपयोग किया है। सर्वोच्य न्यायलय ने कोई नया कानून नहीं बनाया है। उसने केवल कानून की व्याख्या नी हैं अपने निर्णय के पक्ष में उसने बुख पुराने उदाहरण भी दिये हैं। सरकार को उसे स्वीकार कर लेना चाहिए था। नेकिंक सरकार सर्वोच्य न्यायलयं की मानहानि करने पर तुनी हुई है।

इस विद्वेषण के अन्तैयत जी धूक्तकी सन जोड़ा जा रहा है, क्या वह एक्सप्लेकेशन कीर जिस क्लाज के साथ वह एक्सप्लेकेशन जुड़ा हुआ है, वह क्लाज परस्पर कान्ट्राडिक्टरी हो सकते हैं? क्लाज में यह कहा नथा है:

"Every candidate at an election shall, either by himself or by his election agent, keep a separate and correct account of all expenditure in connection with the election incurred or authorised by him or by his election agent between the date of publication of the notification calling the election and the date of declaration of the result thereof, both dates inclusive."

लेकिन एक्सप्लेनेशन को जोड़ने के नाम पर सरकार कराज को ही समाप्त करने पर तुली हूं है। क्लाज में जो कुछ कहा गया है, एश्सप्लेनेशन के भन्नेगत उसको विशय किया जा सकता है, उसकी व्याख्या की जा सकती है, उसका स्पाटीकरण दिया जा सकता है। सगर एक्सप्लेनेशन में कोई ऐसी बात नहीं कही जा सरवी है, जो सम्बद्ध कराज के खिलाफ हो।

क्लाज "एक्सपेडिचर इनक डं आर एथा-राइण्ड" की बात कहती है, लेकिन सरकार कहती है कि इसका मतलब वह नहीं है. जो सुप्रीम कोर्ट ने निकाला है, बल्कि इसका मतलब यह है कि पार्टी का कुलांब खर्चा नहीं देखा जायेगा।

मुझे देशा आती है निधि मंत्री पर ! उन्होंने एक प्रैस सम्मेलन किया और कड़्ने नवे कि 186 इलेन्सन पेठीयन एवं हुने हैं जीए हम उस तब की बचाना चाहते हैं । एंग्रा उनमें प्रधान मत्री के खिलाफं इलेंक्सन पेठीसन वहीं है ? प्रगर उनका कहना है कि विरोधन वसी के मेम्बरों के खिलाफ इलेंक्शन पेठीसन हैं, और हम को भी बचाने की स्विच्छा सनावास उनमें वाग्रंत ही उठी हैं, तो मेरा निर्वेदन हैं कि वे हम की बचाने की चिन्ता न करें । प्रवर सुप्रीन कोठं उनका चुताब रह् करती है तो करने वीजिये ।

· एक सानगीय शहरम : हम आप को बंजाना जाहते हैं।

भी भटल विहारी वाजवेदी: मैं यही कह सकता हू कि हमें बचाने वालो से परमात्मा हमें बचाये । ये बचाने वाले बिगाड़ेंगे ।

मेरा कहना है कि चाहे किसी के खिलाफ इजीनमन पेटीमन पढा हो, कोई चिन्ता की जरूरत नहीं है। सुप्रीम कोर्ट ने ऐसा फैसला दिया है, जिसकी हम पहले से माग करने रहें है. जो चुनाबो को शुद्ध रखने के लिये ग्रावश्यक है, जो लोकतंत्र की रक्षा के लिये जरूरी है। चुनाव पर से पूजी का प्रभाव घटाना होगा. भौर इस लिये पार्टियों का चनाव खर्च भी जोडा जाना चाहिए। हम तो यहा तक कहने के लिये तैयार है कि पार्टियों को ग्रपना हिसाब वेते के लिये मजबूर करना चाहिए और उनके हिसाब का पब्लिक भाडिट होना चाहिए। पार्टिया कहा से पैसा लाती है भ्रोर चनाव से कितना खर्च करती है, इसका पूरा विवरण सारे देश के सामने भाना चाहिए । सूत्रीम कोटं का निर्णय इस दिशा मे एक प्रगतिशील निर्णय है, मगर यह निर्णय मरकार को पसन्द नहीं है भीर उसने यह मध्यादेश निकाल दिया है।

वी वर्णत साठे (प्रकोला) : उनको सङ्गी देश से सुक्षा है।

भी सदर विहारी वाजनेती : देर से तुझा, सबर सम्बद्ध बुझा इसलिये । साप उसका समानत कीचिये ।

भी भर्तत साहे : सुप्रीम कोर्ट लगातार सम्बद्धि साख तक यह बिसिजन देदा रहा है कि पार्टी का अर्था इसमें नहीं लगाया जायेगा भीर भव एक दम उस डिसिजन को बदल दिसा है ।

भी सबस विहारी बाक्येबी . नेरे मित्र, भी साठे, ने पूरा निजंग नहीं पढा है। सुप्रीम कोर्ट ने पूरे ख्याहरण हे कर सिद्ध किया है कि वह कोई नई बात नहीं कह रहे हैं, श्रपितु पुरानी बात पर ही ओर दे रहे हैं।

मेरा निवेदन है कि विधि मंती इस कानून को पेश न करें, इस ग्रध्यादेश को रह हो जाने दें और यदि सब की सलाह से चुनाब कानून मे बुनियादी सशोधन करने है, तो उमके लिये एक बैठक बुलायें । श्रगर वह श्रध्यादेश को कानून का रूप देने के लिये बैठक बुलायेंगे, तो प्रतिपक्ष की सोचना पडेगा कि हम उम बैठक मे भाग लेया नहीं।

श्री सबु लिसये (बाका) उपाध्यक्ष महोदय, मैं चाहता ह कि इस विधेयक को पेण करने की जो श्रमुमित श्री गोल ले ने मागी है, उम पर पूरी बहम इसी ममय हो। इस मबंध में मेरा जो विरोध है, उसके दो कारण हैं। जा राजनैतिक और नैतिक कारण है, वे तो श्रम्भ है, लेकिन मेरी राख में श्री गोल ने जो काम करने जा रहे है, वह मबिधान के खिलाफ है।

ग्रगर कोई विश्वेयक मातवें गिड्यूल की एन्ट्रोज या बुनियादी प्रधिकारो, इन दोनों के विपरीन है, तो क्या इस मदन को इस तरह के विश्वेयक को पास कराने का अधिकार है ? श्री गोखले कानून के बड़े पिडत हैं, और बह मानेंगे कि जो कीय प्राइसा-फेसी मौलिक प्रधिकारों के विरूद है, उसको बहु कानून का जामा नहीं पहना सकते।

भाटिकल 13(2) इस प्रकार है:

13 (2) The State shall not make any law which takes away or abridges the rights conferred by this past and any law made in contravention of this clause shall, to the extent of the contravention, be void.

"स्टेट" की परिभाषा मार्ग्रेटकल 12 में की गई है। उसमें पॉलियामेट माती है। मेरी राय में यह कानून संशिवान की दफा 13 के खिलाफ है।

[श्री मणु लिसये] दफा 14 इस प्रकार है:

14. The State shall not deny to any person equality before the law or the equal protection of the laws within the territory of India.

ग्राप पूछेगे कि इक्वल प्रोटेणन क्लाज का इसमें क्या सबध है। इसके लिये मुझे भ्राप को उदाहरण देना पड़ेगा। श्राप जानते हैं कि इलाहाबाद उच्च त्यायलय में श्री राज नाराय ग बनाम श्रीमति इन्दिरा गाधी का एक पेटीशन चल रहा है। मैं कोई सबजुडिस वाली बात नहीं कह रहा हूं। श्रीमती इदिरा गाधी ने जो एफिडेविट दिया है, जो एक एक्समेसिबन पब्लिक डाक्मेट हैं,

MR DEPUTY-SPEAKER: This a specific point. This is an affidavit to the court, is it not?

SHRI MADHU LIMAYE: Yes. But this is an accessible and public document.

MR. DEPUTY-SPEAKER: But, this is under adjudication, at the moment.

SHRI R. R SHARMA (Banda): Affidavit is not under adjudication.

SHRI MADHU LIMAYE. Affidavit is a public document, it is accessible to every citizen of India.

श्री गोसले बताए ति तथा मैं एफिडेविट की ठीक परिभाषा कर रहा ह। इसलिये में कैस को प्रेजुडिस करने बाली बात नहीं बोलने वाला ह। लेकिन एफिडेविट में क्या-क्या इन्द्रा गांची ने एडमीशन्स किये हैं चह देखने योग्य है।

श्री क्योतिमंय बसु (डायमड हार्वेर) : 36 जीपों की बात बोलें।

श्री सथुनिसये जीप को बाद में लेंगे।(क्यबचान) ···· जब इन्होंने जीर की बात कही है तो जीप की बात ही पहले ने लीजिये।

भी बसंत साठे: मान ए प्लाइंट माफ शार्डर।....(व्यवचान).....

MR. DEPUTY-SPEAKER: I would like to be assisted by the Law Minister. Mr. Madhu Limaye has referred to a certain affidavit and is going to read it.

श्री मधु लिमये: लैंजिस्लेशन में सबजुडिम का सवाल श्राता ही नही । लैंजिस्लेशन जिस के लिये लाया गया है उसमें यह भी मामला सबजुडिम था। 180 मामले सबजुडिस थे।

MR. DEPUTY-SPEAKER: Why don't you allow me to seek his clara-fication?

SHRI MADHU LIMAYE: I am enunciating a principle.

MR. DEPUTY-SPEAKER: I would like to be clear whether it will be treated as subjudice in view of the fact that the case is pending before the court.

SHRI H. R. GOKHALE: would humbly submit that I do not know which affidavit the hon. Member is referring to. But from what he has mentioned he is referring to some of the statements made by the Prime Minister in her affidavit which has been filed in the Allahabad High Court in a petition challenging her election. Now, a certain statement of facts is made and they are under adjudication. It is for the court to consider whether that affidavit should be accepted or not. What is the truth has to be ascertained by the court. To the extent this matter is under adjudication any discussion on facts stated on court of law or having come in the court of law would be a matter under sub-judice.

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बी संधु लिनचे : 180 केसीज चल रहे हैं इसके बारे में जो सबजूडिस हैं, उसके ऊपर लैजिस्लेशन लायेंगे भी. में सबजूडिस केस का उल्लेख नहीं कर सकता ? क्या बात कर रहे हैं भाप ? 180 जो केसेज सबजूडिस हैं उन्हीं पूर तो यह सेजिस्लेशन आप लाये हैं।

MR. DEPUTY-SPEAKER: The point here is whether discussion or reference to this particular affidavit that Mr. Madhu Limaye has referred to and has just begun to read is subjudice or not. That is the point. Before we go further I have sought the assistance of Law Minister. He has made a certain submission. I am to be satisfied whether it is sub-judice or not.

SHRI H. R. GOKHALE: I have never said the legislation is to be regarded as sub-judice. I have only said the particular case is.. (Interruptions).

MR. DEPUTY-SPEAKER: I shall allow you. I shall allow everybody. Kindly sit down. Don't be impatient. But, I would like this point to be decided by me whether this particular affidavit is sub-judire or not. Let us be clear that it is not that the legislation is sub-judice. He has never said it. I want to be satisfied only on this whether a reference to this affidavit which is pending before the court is sub-judice or not. If you want to make a submission on this, I am prepared to hear.

SHRI SOMNATH CHATTERJEE (Burdwan): Sit, affidavit is nothing but evidence given in writing. There are two types of evidence—one is oral and the other is written. A document is prepared in the form of an affidavit which is appended in the fostnote of it and somebody has to take the responsibility for this. It is nothing but an evidence given in writing. Therefore, the evidence given by a person or a statement made by a person or a statement made by a person or a statement subject matter of a dispute. It is in

connection with the dispute that some statement is made which is either in the form of an affidavit or an oral statement. The matter is with regard to the merits of the election as to whether the election should be set aside or not. That is sub-judice. That is my submission.

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So far as the present Bill is concerned, this measure is introduced to be applied in respect of pending election petitions. Therefore, these are pending matters. The object of the Bill is supposedly for justifying the issue of ordinance to be made applicable to all pending matters. But, this is done in a shameless manner.

So far as legislation is concerned, what we are considering is this. Whether the Bill at this stage should be allowed to be introduced or now. The rule of sub-judice cannot stand in the way of a legislation. Certainly, we can discuss this legislation which is being brought before the House. What is the good of discussing the Bill if the rule of sub-judice stands in the way of discussing the pending election petitions?

MR. DEPUTY-SPEAKER: We are not discussing the Bill.

SHRI MADHU LIMAYE: We have a motion before us.

MR. DEPUTY-SPEAKER: Let us be clear. I shalf hear you. We are not discussing the Bill.

SHRI MADHU LIMAYE: We are discussing introduction of the Bill.

MR. DEPUTY-SPEAKER: The point is: whether the Bill should be introduced or not.

SHRI SOMNATH CHATTERJEE: It is a fraud on the Constitution.

भी सटल निहारी वासपैनी : उपाध्यक्ष महोबय, धंभी वह इंड्रोब्यूस कर रहे हैं। उस पर बहुत ही रही है। फिर वह कहेंने कि इस [श्री घटल बिहारी वाजपेयी]

बिस को कंसिडर किया जाय सब इस पर बहस होगी। दोनों बहसें हैं। अगर आप का कहना है कि इन समय डिस्क्शन नहीं कर रहे हैं इसिलये यह मामला नहीं उठ सकता तो क्या अब हम डिस्क्शन कर रहे होंगे तब उठा सकते हैं? अगर तब उठा सकते हैं तो क्या तब यह सबजू डिस वानी बात अ लाई होगा। ? अगर प्रजान मंत्री एफिडेबिट मे यह कहनी है कि उनके चुनाव मे 36 जीपे चली (अवस्थान)....

MR. DEPUTY-SPEAKER: Please do not refer to it before I give my ruling on it.

श्री प्रटस बिहारी बाजपेयी: में रेफर नहीं कर रहा हूं। में यह कहता हूं कि अगर वह कहता है कि उनके चुनाव में जा जीपे चली उसका खर्चा पार्टी ने दिया तो इसमें सब-जूडिस क्या है? प्रधान मंत्री जो कोर्ट में कहती है और जब उसको यहा कार्ट्रेडिक्ट नहीं करना चाहती तो क्या हम उसे उद्भुत नहीं कर सकते और यदि सब-जूडिस मामले पर यहां विचार नहीं हो सकता है ता इम सारे विधेयक पर विचार कैंस हो मकता है? जो विधेयक मब-जूडिस पेटीशनस को लेकर लाया गया? इसलिये मेरा निवेदन है कि जो भी मामले उन एलेक्शन पे शिन से जुड़े हुये हैं उनको हमें यहा रखने की इजाजत होनी चाहिए।

SHRI MADHU LIMAYE: Subjudice rule does not apply to the legislation. That is the Parliamentary Practice.

MR. DEPUTY-SPEAKER; I see your point.

SHRI PILOO MODY (GODHRA): Mr. Deputy-Speaker, Sir, if you take legal advice from the Law Minister, you will end up in a jam; it will not be a legal advice but it will be commonsense. What are we discussing? The same document was read out not once but three times already in the House.

The third point is what is subjudice and what is not. Gandhi has made a sworn statement. We are not challenging that statement. We accept it as truth, unless they want to maintain that she has lied. Therefore, if we were to dispute what she has herself said that this is not what happened but such and such thing has happened, then you can say that this is still to be decided, according to what the Law Minister has said. But we are not saying anything of that kind; we are only quoting what she has herself admitted and trying to prove that how the Ordinance and the Bill sought to be introduced will be affected by her own admission and she will be saved on the basis of her own admission if this Ordinance and Bill is passed. This is the simple logic of it.

SHRI S. M. BANERJEE: If I read the statement of objects and reasons, I find that this has been brought to cover the cases of election petitions. It clearly refers to pending election petitions It refers to 'candidates against whom election petitions are pending'. I am told there are 272 cases pending.

SHRI JYOTIRMOY BOSU: 188.

SHRI S. M. BANERJEE: 188 including the Prime Minister's case. If the contention of the hon. Law Minister is that once she makes an affidavit or gives evidence before the courts, it becomes sub-judice, then my question is whether this Bill which wants to cover all the election petitions numbering about 188 or 200 can be proceeded with? Since these cases are also sub-judice, how can that be discussed? You cannot have two standards, one for the Prime Minister and another for the others.

MR. DEPUTY-SPEAKER: There is no question of two standards.

SHRI S. M. BANERJEE: I am not supporting her; we are sometimes accused that we are supporting her. The question is that in the affidavit there is reference to 35 jeeps...

MR. DEPUTY-SPEAKER: Please do not refer to it before I give my ruling.

SHRI S. M. BANERJEE: If that question is sub-judice, then all the other pending cases are sub-judice and we cannot bring this legislation here. Otherwise, we have every right to discuss it.

SBRI VIKRAM MAHAJAN (KAN-GRA): At the introduction stage of a Bill, the only point on which it can be challenged is its constitutionality.

SHRI MADHU LIMAYE: That was what I was going to say.

SHRI VIKRAM MAHAJAN: Whether this House is competent to legislate on this or not. This is the first point. None of the hon, members has touched the constitutional aspect whether the Government has the right to introduce the Bill. Secondly, while discussing a Bill, there are two basic principes which have to be observed, particularly rule 352 which says....

SHRI S. M. BANERJEE: That has been amended.

MR. DEPUTY-SPEAKER: You have to remember that he has now a new role as a whip of the party.

SHRI PILOO MODY: It has not changed him at all.

SHRI VIKRAM MAHAJAN: Rule 352 says: that no discussion shall

take place on a matter of fact regarding which a judicial decision is pending. That is, no reference will be made to a matter of fact on which a judicial decision is pending.

The question of how many jeeps have been used etc. is a question of fact on which a judicial decision is pending. Therefore, this cannot be discussed in the House.

MR. DEPUTY-SPEAKER: I call Shri Madhu Limaye, let me clear the docks. This is not a ruling; I am only referring to certain things so that there may not be more confusion with reference to what Shri Mahajan has said. A little while ago, when this was discussed. I had occasion to say that they got the wrong end of the stick. And Mr. Mahajan, I think, has caught the wrong end of the whip. He started by saying that objection to the introduction of the Bill can be taken only on the grounds of constitutionality, which is not in the rules. If he reads the rules very clearly,-

SHRI PILOO MODY: Which he cannot.

MR. DEPUTY-SPEAKER:—he will see that opposition can be taken on any ground, but when opposition is taken on grounds of legislative incompetence, then there may be a full discussion. I hope he will bear this in mind. Otherwise, if he wields the wrong end of the whip—(Interruptions)—if he always wields the wrong end of the whip, then, I do not know what to say!

SHRI VIKRAM MAHAJAN: That is the relevant rule. Kindly refer to rule 72. (Interruptions).

MR. DEPUTY-SPEAKER: Order, order. For the benefit of Mr. Mahajan, let me read out that rule which he wants me to refer to.

This is rule 72; it says:

"If a motion for leave to introduce a Bill is opposed, the Speaker,

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after permitting, if he thinks fit, a brief explanatory statement from the member who moves and from the member who opposes the motion, may without further debate, put the question;"

There is no question of constitutionality

Then in the proviso, it says:

"Provided that where a motion is opposed on the ground that the Bill initiates legislation outside the lagislative competence of the House, the Speaker may permit a full discusssion thereon"

Do you accept it?

SHRI MADHU LIMAYE. am standing on the proviso

DEPUTY-SPEAKER MR another confusion should not be there If it is a question which attract rule 352, then that rule does not here at the moment, because I am seized of the question whether this Bill relates to the particular aspect, not to legislation all other pending cases but to this particular aspect of it, whether it is sub judice or not, as the Law Minister has submitted That is what I have got to say

SHRI MADHU LIMAYE: As applicable to the Bill.

उपाध्यक्ष महोदय, यह विश्वेयक किस चीज के बारे में हैं ? उन्होंने खुद कहा है कि 180 बनाव याचिकायें (एलैक्शन पेटीशन्ज) इस वक्त न्यायालयीं के सामने पडीं हुई हैं। उन मे श्रीमती इन्दिरा गांधी के खिलाफ भी एक पेटीशन है, इस बात को ये काट नहीं सकते भीर इन 180 पैटीशन के बारे में इस विधेयक को लेकर माये हैं।

डपाध्यक्ष महोदय, में शकबर भीर कौल की किलाब भीर मेज पालियामेंटरी प्रैक्टिस से इक पंच पढ कर सुनीता है---

"Matters pending judicial decisions: matter awaiting adjudication of a court of law should not be brought forward in debate except by means of a Bill."

इस में बिल का अपवाद किया वया है। यह मेंने मेज शांलय मेंटरी प्रांक्टस के 18वें एडीशन के पेज 416 से पढ कर सनाया है। मब शकबर भीर कील की किताब को लीजिये-इसमे थोड़ा विस्तृत है पुष्ठ-- 900 से उद्देन कर रहा ह—

"The rule of sub judice cannot stand in the way of legislation. the rule of sub judice were to be made applicable to legislation, would not only make Legislatures subordinate to the courts in that matter but would make enactments impossible because numerous cases concerning a large number of await at all times statutes adjudication in one court on the main func-Parliament's tion to make laws will thus come to a standstill This 15 neither sanctioned by the Constitution nor Legislatures justified on merits being supreme and sovereign the matter of making laws is no bar on their work field of legislation The members, however, refrain from to the facts of a case pending before a court, when a Bill is under discussion in the Heuse"

It is DEPUTY-SPEAKER: MR clear.

GOKHALE: I have SHRI H R. that position. not disputed

थी मनु लियने : उपाध्यक्ष महोदय, यह बिल बार्टिकन 14 को कैसे बाबलेट करता है, यह इस्टेंजिलन करने के लिये में फैस्ट्रन दे रहा हूं-मेरा भीर कोई मतलब नहीं हैं। प्रार्टिकल 14 को यह बिल कैसे बायलेट करता है यह मैं साबित कक्षंगा। धनर इसके बाहर बाऊ तो बार्ष मुन्ने टीकिये । उपाध्यक सहोहर, साप मह देशों कि जो विधेयक है उत्तरी मुख्य बात क्या है। मूज सेक्शन इस प्रकार है जिस का एक जुमला माननीय साजनेत्री वंशने पक्षा:

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"Every candidate at an election shall either by himself or by the election agent keep separate and correct account of all expenditure in connection with an election incurred or authorised by him or by his election agent."

मान लं जिये उत्तर बम्बई में एक कमेटी बनते। है इनकी रजामन्दी से, इनके कहने से कि एव० चार० गोखले फोर लोक मधा सिटीजन्स कमेटी। या वह उस के मध्यक है, या उसमें हिस्से बारी करते हैं और सारा खर्चा इनकी सम्पत्ति में होता है, और प्रगर केस के दौरान इनका विरोधी यह माबित कर सकता है कि यह जो खर्चा हैं समिति की और में यह इनके द्वारा घयोराइण्ड किया गया है। प्रापने किन किन को छोड़ा है? पार्टी, बाडी, घसो-सियेशन, बाडिन । सवाल पार्टी ने खर्चा किया, बीडी ने, इडिविज्यू मल ने या एसो सियेशन ने किया यह नहीं हैं?

whether that expenditure was authorised by the candidate or his election agent.....

MR. DEPUTY-SPEAKER: You are going into the merits of the Bill.

भी मधु लिमये में इम बात को रख रहा हूं कि इसमें बुनियादी बात है कि क्या कैंडीडेट ने अबोराइजड किया है ?

SHRI VASANTH SATHE: Yet he has not come to the point; no article 14 is involved.

श्री ममु लिससे: यह बताने की जरूरत है। उसी खर्चें को पकड़्ंचा जो धाप के द्वारा धरोराइजड किया गया है। प्रधान मंत्री इस सरकार की प्रमुख हैं, इस सरकार का जो खा होता है वह उनकी धरोरिटी से होता है। उनकी इन्छा के विक् द नहीं हो सकता। तो ध्रमर जीपों, मोटरों हैलीकोप्टर प्रादि पर जुनाव के दौरान खर्चा किया जाता है तो भ्राप कहेंगे कि उनकी रजामन्दी से नहीं हुआ। रामवरेली जिला कांग्रेस कमेटी के तहत उस समय कितने जुनाव केंद्र वे ? भ्रसेम्बली का नहीं था, केवज प्रधान मंत्री का ही क्षेत्र था। तो रायवरेली की कांग्रेस कमेटी के द्वारा जो भी खर्चा किया जाना है.....

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MR. DEPUTY-SPEAKER: We are going into particular constituencies. (Interruptions) we are concerned with the introducion. You are entering into a discussion.

श्री मण्डलियथे: नै वैश्वतिकता पर बोल रहा हूं। घटल जी के लिये मरकार मोटर गाड़ी का इनजाम कहा से करेगी, हैलीकोप्टर को कहां से करेगी?

MR. DEPUTY-SPEAKER: Will you please conclude now?

SI!RI MADHU LIMAYE: A full discussion has to be allowed.

कास्टीट्यूशनेलिटी का सवाल है कि यह बिल पास हो जाएगा तो प्रधान मत्री के लियं स्रलग कानून बनेगा, और मधु लिमये या बाजभेगी जी के लिये स्रलग कानून बनेगा।

MR. DEPUTY-SPEAKER: I am only guiding the discussion; I am not giving my ruling Mr. Limaye's case is. . . .

SHRI MADHU LIMAYE: I have not concluded; do not rush to conclusions.

MR. DEPUTY-SPEAKER: I am not concluding; I am not giving my ruling I am only trying to regulate and guide the proceedings. What I understand from your statement so far is that you are objecting to this Bill on the ground of constitutionality. But that is something different

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from the legislative competence of this House. I am only concerned whether you object to this Bill on the ground that it is outside the legislative competence of the House? Is that your case?

SHRI MADHU LIMAYE: Yes.

मैने गुरू में ही कहा भ्राप ने सुना नहीं।
यह पालियामेट फडामेंटल राइट्स के खिलाफ
कानून नहीं बना सकतीं। भ्राप भ्रधिक से
अधिक खर्चा परिमट कर सकते हैं। यहां तो
क्लिंग हो चुकी है।

SHRI VASANT SATHE: The simple point is of legislative competence Presume for a moment that we pass a legislation which is unconstitut.onal and violates even fundamental lights, it is liable to be challenged before the Supreme Court and struck Nothing more can You may question the propriety, but can you question the competence of this House? So, Mr. Limaye must restrict himself to the short point of legislative competence. If he satisfics you on this point, we are willing to listen to him. Otherwise, it will be going off the track if he speaks only on the question of unconstitutionality.

MR. DEPUTY-SPEAKER: Let us understand the issues. I am framing the issues.

SHRI MADHU LIMAYE: Let me frame my own issues.

MR. DEPUTY-SPEAKER: Let me try to understand what you are trying to say. I am not a stone or wood sitting here. When you argue something, you expect me to follow you and I am following you closely. Wherever I come to a point where I do not quite understand, it is my right to try to elicit from you what you are saying. This is what I am doing. You are trying to formulate that this Bill is outside our legisla-

tive competence and therefore, there should be a full-fiedged discussion. Now ,who will decide whether there is a prima facie case for a discussion? I will have to decide. Even in your letter you have not mentioned this as a ground.

SHRI MADHU LIMAYE: I am not bound to mention it. Even giving notice is not required and I can just stand up and oppose it. But you have created a precedent and so I gave notice.

MR. DEPUTY-SPEAKER: I am not questioning your right. If you had given that ground, the Speaker or I could have considered it in advance and decided whether there is a case for that. Now in the course of your submission you say that it is outside the legislative competence, and I am to be satisfied of that before I decide whether it is outside the scope or not.

SHRI MADHU LIMAYE: That is what I was saying.

लैजिस्लेटिव कम्पीटेम की कही व्याख्या की गई है ? मेरी राय मे भगर वह लिस्ट को वायालेट करता है, फडामेंटल राइटस को वायालेट करता है या किसी कास्टीट्यूशनल प्राविजन को वायोलेट करता है।

then it is outside our legislative competence.

इसमें दो चीजों में फर्क करना है। मैं ग्रापकी रूलिंग नहीं मांग रहा ह।

I am giving my opinion, common sense. What is competence? Are you competent to legislate against fundamental right?

MR. DEPUTY-SPEAKER: I do not know what the courts will do. I cannot anticipate that.

श्री मणु लिमयें : वह तो होता ही नहीं है। हजार वार फैसला हुआ है कि स्पीकर फैसला नहीं करेगा। केवन प्राप हमें मौका देते हैं प्रपने विचार रखने का, उससे प्रधिक हम कुछ नहीं मांगते हैं।

whether you consider this constitutional or unconstitutional.

इसलिय मैं कह रहा था कि अगर वाडी, परसज, इंडिकिजुअल, पार्टी, इनाकका खर्जी आप इस डैफिनीशन से स्पष्टीकरण के द्वारा प्रापर लैजिस्लेशन नहीं स्पष्टीकरण के द्वारा हटाना चाहते हैं तो ये जो मिनिस्टर लोग हैं, प्राइम मिनिस्टर है या जो मत्ताधारी लोग है इनके अधिकारों में और हमारे अधिकारों में और हमारे अधिकारों में फर्क आ जायगा क्योंकि जो सुविधायें इन को मिलेगी हमें व भी नहीं मिल मकनी है। इमलिये अगर यह मैं एस्टैविनिश करे कि XYZ expenditure was authorised by the Prime Minister or any other Idinister

ता मुप्रीम कोर्ट के पुराने निर्णं में के अनुसार, नये नहीं, यह इनैक्शन एक्सपेंडिकर में माना जाता है। लेकिन ग्रव श्री गोखने माहव इस विश्वेयक के द्वारा फर्क करना चाहते हैं ग्रीर इस तरह की बोगस बाडीज एमोभियों जं बगैरह भी यह करेगी, उनके द्वारा सारा खर्वा चलायेंगे तो हम लोग कही के नहीं रहेगे। इसमें कोई इक्वेलिटी बिफोर ला नहीं होगी। गरीब पार्टी के लिये, गरीब उम्मीदवार के लिये ग्रव कोई भविष्य नहीं है। ग्राइँदा पालमेंट में इसी तरह के इनके लोग भरे जायेंगे इतना ही मुझे मर्ज करना है।

SHRI S. M. BANERJEE; Kindly see the Explanation in this Bill. It says:

Provided that nothing contained in this Explanation shall affect—

(a) any judgment, order or decision of the Supreme Court whereby the election of a candidate to the House of the People or to the Legislative Assembly of a State has been declared void" That expression is used here. Now kindly see article 137 with the heading "Review of judgments or orders by the Supreme Court"—

"Subject to the provisions of any law made by Parliament or any rules made under article 145, the Supreme Court shall have power to review any judgment pronounced or order made by it."

After this Pill is passed, supposing the Supreme Court has given a judgment against me, I shall not have the right to go before the court for review I want to draw the attention of the Law Minister to this and request him to reply to this.

श्री जनेश्वर मिश्र (इलाहाबाद) : एक तरह में हमारे देश में चर्चा है इसकी । सत्ता-रूढ दल के लोग बार बार गुम्सा करने है भौर यह कहना चाहते है कि कोई ऐसी चर्चा नही है। लेकिन यह बात नहीं है हकीकत में जानते है कि मारे देश में इमकी चर्चा है कि यह बिल महज इमलिये पेश होने जा रहा है मदन मे क्योंकि प्रधान मंत्री को सुरक्षित करना है. उन कुर्मी जाने वाली थी, मर्वोच्च न्यायलय का जो फैमला था उस फमले को नजीर करके धगर इलाहाबाद हाई कोर्ट मे भज दियाजाता है तो बहुत बढ़िया गल खिल जाता । श्रीमती गाधी ग्रब तक यहां से चली गई होती। पहले तो इन्होने राष्ट्रपति मे ब्रध्यादेश जारी कर-वाया. उनकी इजाजन इसके लिये ली भीर भव गोखले साहब उसके स्थान पर एक बिल यहा पेश करने जा रहे हैं। प्रधान मत्री सदन की नेता है। नैतिकता का यह तकाजा है कि इस सदन मे यह बिल पेश नही किया जाना चाहिए क्योंकि वह नेता हैं, किसी दूसरी जगह राज्य सभा मे पेश होना वाहिए भौर वही पहले इस पर बहस भी होनी चाहिये। वह इस सदन की नेता है भार गोखले साहब उनके मातहत काम करते हैं। इस सदन में उनका बहुमत है। उस सदन में भी है। लेकिन उनको यहां इजाजत ही मिलनीचाहिए इस बिल को पेश करने की।

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श्री जनेत्रवर मिथा

भगर यह कानून बन जाता है तो यह तय बात है कि हिन्दस्तान का लोकतंत्र एक भोगी भीर पद्मात्रारी लोकतंत्र बनेगा । पालिमेंट को. लोक सभा को भोगी भीर भ्रष्ट बनाने के लिये कोई कानन क्या भाप बना सकते हैं. इस पालिमेंट के झन्दर इस तरह के कान्त पर बहस हो सकती है " नहीं ? हन ही ईमान-दारी के साथ में कड़ना चाहता ह कि इस विल के पास हो जाने के बाद यहां का लोकतंत्र भोनी भीर भ्रष्ट बन जायगा, केवल पैसे वाले लोग ही चुनाव लड़ने की हिम्मत कर पायेंगे, गरीब नहीं कर पाएंगें। आप इस सदन में आने की हिम्मत नहीं कर सकेंगे। जिस किसी के पास पैसा हो गा, पार्टी के नाम पर सगटन के नाम पर वही द्यायगा । इसलिये माप इनको मना करें इसको पेश करने से भौर श्रीमती इंदिरा गाधी को कह दें कि श्रदालत की इज्जत करने की भादत सीखें। भगर ग्रदालत का फैपला इनके खिलाफ जा रहा है तो ईमानदारी से घुटने टेक कर उसका इनको सजदा करना चाहिये। बहत बार ये फैसले उनके हक मे भी गये हैं। गोखने साहब उनके मातहत काम कर रहे है। इन दोनो से भौर श्री रघलमैया से भी मैं कहंगा कि वह इस बिल को वापिस ले ले, मुत्रीम कोई के फैसले को चलने दें, यही सबसे ग्रच्छा होगा ।

MR. DEPUTY-SPEAKER: Shri

SHRI PILOO MODY: One more thing.

MR. DEPUTY-SPEAKER: Only those who have sent the names to me in advance.

SHRI PILLO MODY: I am sending it to you.

Only one thing I would like to say, They are interested parties and interested parties can neither participate in the debate nor can they move the legislation. Therefore, this should not be allowed. Even Mr. Gokhale is an interested party.

SHRI H. R. GOKHALE: Mr. Deputy-Speaker. Sir....

SHRI P. K. DEO (Kalahandi): Sir, I would like to submit that you permitted a full discussion..... (Interruptions)

MR. DEPUTY-SPEAKER: I will make up my mind after hearing the Minister.

SHRI PILOO MODY: How will you make up your mind without listening to me? (Interruption)

MR. DEPUTY-SPEAKER: Let us hear the Minister.

R. GOKHALE: SHRI H. Deputy-Speaker, Sir, I would deal with the question of legislative competence. As you rightly remarked, so far as the rule is concerned, we have to ascertain whether the Bill is beyond the legislative competence of Parliament. The other quesions of ultra vires and things tike that do not really come in. Even on that point, I will be able to satisfy the House that there is no question of any contravention either of article 13 or 14 in this case. Article 137 is absolutely irrelevant. But I would deal with that also.

The first question is about the legislative competence. For that purpose, you have to look at article 246 of the Canstitution which defines the competence of Parliament and State Legislatures both in respect of matters which are exclusively within the jurisdiction of Parliament and also with regard to matters which come concurrently within the jurisdiction of Parliament as well as State Legislatures, Article 246 reads:

"Notwithsanding anything contained in clause (2) and (3), Parliament has explusive power to make laws with respect to any of the matters enumerated in List I in the Seventh Schedule (in this Constitution referred to as the "Union List")."

Therefore, when we consider the legislative competence of Parliament, we have to go to the Seventh Schedule to find out whether any of the entries in List I, Union List, covers this legislation or not. There is a direct entry under which laws relating to elections are entitled to be made by Parliament. Entry 72 says:

"Elections to Parliament, to the Legislatures of States and to the offices of President and Vice President; the Election Commission."

Therefore, article 246(1), read with entry 72 of the Union List, in submission, makes it quite clear legislation in respect of elections to Parliament, to the Legislatures States and to the offices of President and Vice President and the Election Commission is within the jurisdicexclusively of Parliamentwhich entry is contained in the Union List which is referred to in article 246(1). If Parliament had no competence to legislate on this Representation of the People (Amendment) Bill, the logical conclusion to which one would come is that even the original Representation of the People Act was beyond the competence of the Parliament. If it had the power to pass legislation in respect of regulation of elections and conduct of elections, it has power to amend that law also. And that is what this Bill is seeking to do.

Coming to article 13 or 14 to which reference has been made, it is a far-fetched argument. An attempt was made on the premise, as it were, that the law was being passed only for one person. I must take this opportunity to state categorically that it is not made for the purpose of the Prime Minister's petition; it applies to all petitions pending alike, belonging to all parties, and there is no

reason why one of the petitions should not be of the Prime Minister. I am dealing with the argument on article 14-equality before the law. That was one on which he was relying. Equality before the law can be said to have been denied if one person or one class of persons had this advantage and the others did not have it. The law provides that this advantage will be available to all persons irrespective of who persons are.

SHRI ATAL BIHARI VAJPAYEE: What about Mr. Amarnath Chawla? Will he have the same advantage?

SHRI H. R. GOKHALE: It nothing to do with this. But I will deal with that. It has been a settled principle that when a law is made to explain the real intentions of Parliament-it has been made not once but a number of times; even the Constitution has been amended before for that purpose-it is always the practice, and I think it is the correct practice, that the case in which a certain decision has been taken, in which a party has benefited by a certain decision, should not be affected. It has been dealt with in the Bombay High Court judgment. Parliament can do it, but as a matter of prudence, when certain things gone before the court, when there was a dispute between two parties and one party had benefited by the judgment of the court, that party should not be deprived of the benefit because of the amendment of the law that has taken place subsequently. The proposed Bill expressly excludes application of this to cases which were decided by the Supreme Court or where the judgments have become final. That anomaly has an relevance to the question of legislative competence. Legislative competence is a thing which has to be examined looking at the entries in the Union List. And Parliament has the power to legislate in respect of elections and it has done that in the past. This is a Bill to amend the existing law; this is intended to amend

[Shri H. R. Gokhale]

the legislation which is in existence. Article 14, as I have submitted, has no application in the present case and still less article 13. Article 13 only says that we cannot pass a law which is in contravention of any of the Fundamental Rights, for example. It has been repeatedly said that the Fundamental Right is violated. Probably the reference was to article 14, because I have not been able to think of any other Fundamental Right.

श्री मधु लिमये मैंने श्रीर कोई प्रार्टिकल माइन नहीं किया है।

SHRI H. R. GOKHALL: You have cited only article 14. If article 14 had been violated, then article 13 would have been attracted. There also, the question of legislative competence was Legislative competence, not there. as you have rightly observed. Sir, is one thing and Constitutionality or being ultra vires is another thing But since these matters were dealt with in the arguments, I am replying, to them. If we have some classification, if the law applies only to a particular class of people, if it picks and chooses, if it applies only to a particular individual as against so many others who would be governed by different laws, then article 14 will be attracted. But here it is not so Therefore, I would submit that neither article 13 nor article 14 nor any other provision of the Constitution is attracted.

There was a reference to the review provision, article 137 or so. Now, that really has no meaning at all. reference has no meaning at all because I am told that there is a rev:ew petition pending in the Supreme Court filed by Shri Chawla. I have just been told. I am also told that that review petition will not at all be affectdoing. ed by what we are Supreme Court will not decide the review petition and cannot decide the review petition on the basis of law that it being passed.

SHRI SOMNATH CHATTERJEE: If Mr. Chawla has filed a review petition and that is pending and if the Supreme Court changes the decision, sought to be nullified by the present Bill, why should we anticipate what the Supreme Court will decide?

SHRI H. R. GOKHALE: He has got a very large experience in review matters. The review petition has been filed and it has not been admitted. The Court has not issued a notice.

SHRI SOMNATH CHATTERJEE: If the review petition is decided in Mr. Chawla's favour....

SHRI H. R. GOKHALE: If Mr. Chawla succeeds or anybody else succeeds, it has nothing to do with the present ordinance. So, there is no point of order actually I was referring to

SHRI SOMNATH CHATTERJEE
The law of the land as declared by the
Supreme Court with regard to election
expenses you did not accept but you
accepted in the case of Gulaknath.

SHRI II R. GOKHALE. Now, the hon Member has gone to another point. Probably he is referring to Art. 143 and On that also there are a number of decisions I have got one ready at hand just now where for example, it has been said that even where an interpretation is given by the court, if the Parliament feels that that interpretation did not express the real intention of the Parliament, the Parliament can pass a law to negative that interpretation. That has been done a number of times. Again, that has no relevance at all to the question of legislative competence. I would, therefore submit that the question of legislative competence does not at all arise.

A reference was made to Art. 14 only so that the proviso to the rule was attracted. Otherwise, neither Art. 14 nor 13 has any relevancy.

SHRI SOMNATH CHATTERJEE: There is a difference between Mr. Chawla and the persons whose petitions are pending. SHRI S. M. BANERJEE; We are taking from the hon. Minister that no Article has been violated by this and so, the net result is Mr. Chawla goes and others remain.

MR. DEPUTY-SPEAKER: I am concerned only with this limited question whether this Bill will be outside the legislative competence of this House.

I have already remarked earlier that the constitutionality or unconstitutionality of any particular law is not within the jurisdiction of this House. That is to be decided by the Court. Whether it violates Art. 13 or Art. 14 or Art. 137, the Court will decide on that and the Law Minister has given his own views in the matter. But it is quite clear that this is not outsits the legislative competence of this Hoise and this House can legislate....

MR. DEPUTY-SPEAKER: This House is fully competent to legislate on this matter... (Interruptions). Therefore, 1 put the question to the House

SEVERAL HON. MEMBERS: No, no.

MR. DEPUTY-SPEAKER: What else is there to be done by me?

SHRI MADHU LIMAYE: Let us all walk out including the Chair.

SHRI S. M. BANERJEE: This is a fraud on the Constitution.

Shri Madhu Limaye and some other hon. Members then left the House.

MR. DEPUTY-SPEAKER: Now, the question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

SHRI H. R. GOKHALE; Sir, I introduce the Bill. 16.50 hrs.

STATEMENT RE. REPRESENTA-TION OF THE PEOPLE (AMEND-MENT) ORDINANCE, 1974

MR DEPUTY-SPEAKER: Mr Gohale, again.

The Minister of LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKIIALE): Sir, I beg to lay on the Table an Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Representation of the People (Amendment Ordinance, 1974, as required under Rule 71 (1) of the Rules of Producedure and Conduct of Business in Lok Sabha.

is the DEPUTY-SPEAKER: Item 8-A relates to Shri Joylirmoy Bosu, he has written that he has been waiting and waitingf and he cannot wait any more and he has to go to the PAC meeting, and he has requested that this may be taken up tomorrow. That is up to the Speaker to decide. But he has made that request.

Now, we go to the next item.

16 52 hrs.

INDIAN TELEGRAPH (AMENDMENT)
BILL

MR DEPUTY-SPEAKER: Now, we take up further discussion on the Indian Telegraph (Amendment) Bill

DR KAILAS (Bombay South)-rose.

MR. DEPUTY-SPEAKER; Mr. Gowder-not here..

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Only one hour has been allotted for this Bill and afready two hours have been taken for this.